

OFFICIAL MEMORANDUM OF THE PRINCIPAL DISTRICT COURT, MADURAI
Dated: 16 .04.2021

D.No. 2622 Dated: 16 - 4 - 21

Sub: Courts - COVID 19 pandemic — functioning of Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry — Certain directions issued - Regarding.

Ref: 1. Hon'ble High Court's Official Memorandum in ROC.No.1363/2020/RG/ Sub.Courts, dated 18.03.2021
2. Hon'ble High Court's Official Memorandum in ROC.No.1363/2020/RG/ Sub.Courts, dated 15.04.2021

In obedience to the Hon'ble High Court's Official Memorandum in the reference 2nd cited, the following directions are hereby issued with regard to functioning of Courts with effect from 17.04.2021 in Madurai District.

- 1) All the Courts functioning in Madurai District shall restrict the access to the Court Buildings by the parties/litigants unless their presence are called for by the Courts, w.e.f. 17.04.2021.
- 2) All Lawyers' Chambers in Madurai District shall be closed from 17.04.2021 (Saturday) until further orders from Hon'ble High Court of Madras.
- 3) The Libraries in all the Bar Associations shall remain closed until further orders.
- 4) The Courts in Madurai District shall scale down its functioning till 30.04.2021.

- 5) Everyone, who enters the Court Campus must strictly follow the advisories and directives of the Central and State Governments as to maintaining hygiene, social distancing and avoid over-crowding in the campus.
- 6) Entry into the Court Campus shall be permitted only after sanitizing hands at the entry points, screening by thermal scanners and wearing of masks.
- 7) Persons with symptoms of COVID-19 during thermal scanning shall be denied entry.
- 8) Persons without mask shall not be allowed to enter into the Court Campus.
- 9) The Advocates/Witnesses/Litigants are requested to arrive in the court only for their respective cases and leave the court immediately after their cases are over in order to avoid overcrowding.
- 10) The onus of deciding the entry of Advocates and others is vested with the Principal District Judge, Madurai and Judicial Officers of the concerned Courts.
- 11) The Vehicles of Advocates/witnesses/litigants shall be parked only within the area specified for it.
- 12) All the Judicial Officers shall ensure that all medical, health and hygiene facilities are made available in every Court premises and to take all precautionary measures by following COVID-19 protocol.

The above instructions are to be followed scrupulously in order to ensure better functioning of all Courts in Madurai District, without compromising on the COVID protocol.



16-4-21

Principal District Judge,
Madurai.

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16/04/2021

To

1. All the Judicial Officers in Madurai District
2. All the Bar Associations in Madurai District
3. The Public Prosecutor, Government Pleader, Additional Public Prosecutors,
Assistant Public Prosecutors in Madurai District
4. All Advocates Clerk Associations in Madurai District
5. The Court Manager, Sherishtadars, System Analyst, Head Clerk, Central Nazir,
Superintendent of Copyist, Principal District Court, Madurai